

funded and set up in Delhi; it is in progress. In 1987-88 six more de-addiction centres for the treatment of drug addicts have been sanctioned to voluntary organisations. We are trying to do this through voluntary organisations. These are in U.P., Rajasthan, Delhi, Bangalore and Calcutta. Then again, during 1985-86, 21 De-addiction camps were organised by four voluntary organisations, wherein 1,026 drug addicts were treated. Then during 1986-87, 23 such camps were funded. During the current financial year, 1987-88, 26 such De-addiction camps have been funded in Delhi, Rajasthan and Gujarat. Then, for the first time, during 1985-86, 7 Counselling Centres were set up in Delhi. During the financial year 1987-88, 21 new centres have been sanctioned in U.P., Rajasthan, Manipur, Punjab, Delhi, West Bengal, Gujarat and Karnataka.

MR. SPEAKER : You lay it on the table of the House.

DR. RAJENDRA KUMARI BAJPAI : It is not on paper alone. We are doing it very sincerely.

PROF. SAIFUDDIN SOZ : At some point of time in the past, some films were imported liberally. The intention must have been good. My information is that unauthorisedly there are about two hundred films in cassettes that are in circulation. There must be lakhs of cassettes. There is a great danger because these films depict scenes of sex, violence and drug addiction. Sir, fortunately for us, there is a Ministry of Welfare. The life of our children in schools and colleges is in great danger. My question is, whether the Hon. Minister will be prepared to have a survey so that we have authentic data as to what is happening in the country and thereafter, will she take concrete measures to eradicate this menace?

DR. RAJENDRA KUMARI BAJPAI : We have taken measures and we are trying to take more stringent measures to eradicate this menace. We also want to build up the public opinion and for that we are working. As far as cassettes and other things are concerned, what the Hon. Member has mentioned, I have no information about that.

DR. CHANDRA SHEKHAR TRIPATHI : Sir, undoubtedly the Government has taken various measures involving some voluntary organisations to have a proper control on drug addiction and drug abuse. May I know from the Hon. Minister certain drugs like Barbitrates, Sedatives, Tranquillisers are being manufactured on a large scale in our country? If they will be manufactured, they will be consumed. What action Government is proposing to have a proper control on manufacturing of these drugs, which are being consumed in a big way by youths of our country and thus, they fall victim of the drug abuse and drug addiction.

DR. RAJENDRA KUMARI BAJPAI : Sir, certain drugs are used as medicine. That is true, but licences are given to those manufacturers who manufacture it as medicine. If other things are produced, the Government is on the look and will take serious action.

SHRI D. N. REDDY : Sir, the main reason for drug abuse in our country is that there are basic drugs from which component medicines are prepared. About 150 of them are unnecessary and unhealthy. In China and recently in Bangladesh, they have reduced the number to only about forty to fifty basic drugs, by which they control the drug abuse. Will the Minister follow their example and reduce the number of basic drugs in our country, which is the main reason for the spurt in drug abuse. China has done it. Bangladesh has done it. Why not we? This subject was discussed in detail in the Consultative Committee and the Hon. Minister assured that she will go into this matter and reduce the unnecessary and harmful drugs from such a big number to a lower number, so that the drug abuse will be lower.

DR. RAJENDRA KUMARI BAJPAI : The Hon. Member's suggestion has been noted down and we will see to it.

Loss due to Bharat Bandh

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*844. **SHRI SUBHASH YADAV :**

SHRI SITARAM J. GAVALI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the estimated loss to the Nation on all sectors due to Bharat Bandh on the 15th March, 1988;

(b) the number of persons killed and injured in the country on this occasion;

(c) the expenditure of Government involved therein; and

(d) whether there is any effect on the common people of this strike and if so, the details ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) In view of the varying and partial response to the Bandh from State to State and sector to sector and in view of the fact it coincided with the call for strike given by various trade unions in some sectors of Central Public Sector on issues unrelated to Bandh, it is not possible to estimate the actual loss to the nation as a result thereof.

(b) 3 persons were killed and 48 persons were injured.

(c) No significant expenditure was incurred by the Central Government over and above the usual expenditure on deployment of para-military forces for law and order duties.

(d) Due to impairment of public services like transport etc. in a few States of the country, there was inconvenience to the people of those areas, including loss in their daily earnings.

[Translation]

SHRI SUBHASH YADAV : Mr. Speaker, Sir, my question was about the quantum of loss caused to the nation, but I am sorry to say that the Ministry of Home Affairs has not taken my question seriously. Therefore, I would like to know from the Hon. Minister as to why is it not

possible to estimate the total loss caused to the nation due to Bharat Bandh? The citizens of our country are eager to know about the total loss caused. I request the Hon. Minister to reply to it.

[English]

SHRI P. CHIDAMBARAM : I have given the reasons why it is not possible to make an accurate estimate. If the Hon. Member wants to know the loss in the coal sector or in the Railways, I may be in a position to give some figures. But it is not possible to estimate the loss to the whole nation.

[Translation]

SHRI SUBHASH YADAV : I request the Ministry of Home Affairs to do some rethinking in the matter and, if possible, make an estimate of loss. Have the relatives of three persons killed during Bharat Bandh been given any compensation? If so, the amount thereof? Besides, has any criminal case been filed against the persons who caused injuries or deaths?

[English]

SHRI P. CHIDAMBARAM : One person was killed in Bihar in police firing. Two persons were killed in Kerala when a flour mill owner fired with a country weapon. There is no information yet about the compensation having been paid to them or the cases having been registered. I will find out the information whether the cases have been registered and the compensation has been paid.

SHRI VAKKOM PURUSHOTHAMAN : I believe that the Government is aware of the statement made by the Chief Minister of Kerala that hundreds of ladies have been raped on the day of bandh in Delhi by the Police. If so, what action or what steps Government proposes to take on such irresponsible statement by the Chief Minister?

SHRI P. CHIDAMBARAM : I have seen the transcript of the proceedings of the

House which purports to be a statement of the Chief Minister of Kerala. It refers to a large number of women, hundreds, who were raped in Police custody in Delhi. It is very unfortunate that such a statement should have been made. I do not know the basis on which the Chief Minister of a State makes such a statement. There was no such complaint. There is no such case. There is no such incident which took place in Delhi. In fact, such a charge was not made even in Parliament. It is, therefore, most distressing and most unfortunate that the charge which was not made even in Parliament, was made by the Chief Minister of a State.

(Interruptions)

MR. SPEAKER : Order, order...

(Interruptions)

SHRI VAKKOM PURUSHOTHAMAN : Sir, my question is what steps the Government propose to take...

(Interruptions)**

MR. SPEAKER : What is the wrong about it? He has contradicted it. That is all...

(Interruptions)**

MR. SPEAKER : Why can't he ?...

(Interruptions)**

MR. SPEAKER : Please sit down. What is this? Why you are shouting all at one time? ...

(Interruptions)*

MR. SPEAKER : Please sit down...

(Interruptions)**

MR. SPEAKER : Without my permission whatever is being said will not go on record...

(Interruptions)*

MR. SPEAKER : Look here. There is no question. Sit down...

(Interruptions)**

MR. SPEAKER : Now sit down. Listen to me. The question is that he has rebutted a statement. That is all. There is nothing...

(Interruptions)**

MR. SPEAKER : It was relevant to this question ..

(Interruptions)**

MR. SPEAKER : It was relevant to this question. It is not derogatory to that House. It is a statement which has come in the Press and it was relevant to the question. That is why it was referred. That is all. Nothing more than that...

(Interruptions)**

MR. SPEAKER : You are unnecessarily shouting. Nothing doing. Yes Mr. Acharia, come on...

(Interruptions)**

MR. SPEAKER : It is all right. Sit down now. Yes, Mr. Acharia..

(Interruptions)**

MR. SPEAKER : Nothing doing. Mr. Acharia is on his legs...

(Interruptions)

SHRI BASUDEB ACHARIA : Sir, may I know from the Minister how many persons were arrested in connection with the bandh, whether the order to shoot at sight was issued by the Tamil Nadu Government, and whether the Government have made some enquiry, under the President's rule in Tamil

Nadu, as to whether the women here in Delhi were lathi-charged and assaulted in the police station by the Delhi Police... (*Interruptions*)? Has any enquiry been made, and if so, that is the report of the enquiry? ... (*Interruptions*.)

MR. SPEAKER : Why are you shouting unnecessarily?...

(*Interruptions*)

MR. SPEAKER : Now sit down. He has already put the question. What more do you want?...

(*Interruptions*)

SHRI P. CHIDAMBARAM : The question put by the Hon. Member, Shri Basudeb Acharia, was raised in this House on the day after the 'bandh' or on the day of the 'bandh', I can't remember, and it was stoutly refuted and repudiated. (*Interruptions*).

SHRI BASUDEB ACHARIA : How is that?

MR. SPEAKER : Let him first finish

(*Interruptions*)*

[*Translation*]

MR. SPEAKER : You make noise instead of listening. While you look so frail, your voice is quite loud.

(*Interruptions*)

[*English*]

MR. SPEAKER : Whatever they said without my permission will not form part of the record.

(*Interruptions*)*

SHRI INDRAJIT GUPTA : Sir, when it was raised in the House, it was not denied

and the Minister said it would be enquired into. Mr. Buta Singh said "I will make an enquiry and then report". Now, he says it was stoutly denied. (*Interruptions*) :

MR. SPEAKER : Let me first hear what he has to say. You are taking away half of it.

(*Interruptions*)

SHRI P. CHIDAMBARAM : Sir, allegations that women were beaten up were denied. (*Interruptions*)

SOME HON. MEMBERS : No, no. (*Interruptions*)

SHRI SAIFUDDIN CHOWDHARY : Who denied it? (*Interruptions*)

SHRI BASUDEB ACHARIA : The statement was made by Shri Buta Singh himself in this House. (*Interruptions*)

SHRI SAIFUDDIN CHOWDHARY : Sir, ** cannot be spoken in the House.

(*Interruptions*)

MR. SPEAKER : You cannot speak unparliamentary language.

(*Interruptions*)

MR. SPEAKER : If he speaks unparliamentary language, can I allow it?

(*Interruptions*)

SHRI BASUDEB ACHARIA : No, that is not unparliamentary.

MR. SPEAKER : Let him finish first and then I will see.

(*Interruptions*)*

*Not recorded.

**Expunged as ordered by the Chair.

MR. SPEAKER : Nothing goes on record.

(Interruptions)*

MR. SPEAKER : You are cutting him half. Let him finish first.

(Interruptions)*

MR. SPEAKER : Mr. Saifuddin, you are getting out of hand. You are transgressing all the limits of my patience.

(Interruptions)

MR. SPEAKER : I say let him finish first and then I will see. I am not going to be cowed down by threats.

(Interruptions)

THE PRIME MINISTER (SHRI RAJIV GANDHI) : Sir, I think nobody would disagree with the Hon. Member that " . . ." should not be spoken in the House. I absolutely agree with that and if " . . ." are not to be spoken in the House, the Opposition will have to remain quiet, Sir.

(Interruptions)

MR. SPEAKER : That word is unparliamentary and it will not form part of the record.

(Interruptions)

PROF. MADHU DANDAVATE : Mr. Speaker, Sir, after the Prime Minister's statement, now we realise why he is silent in almost all the debates. It is very clear, Sir. He should not make such a blanket allegation against the Opposition. The Leader of the House cannot treat the entire Opposition with such scant respect. I would like to know : Do you approve of the allegation that the Prime Minister has made in this House? (Interruptions). It is not proper for the Leader of the House to cast such aspersions on the entire Opposition. He cannot tell the truth, that is why he has quietly withdrawn.

(Interruptions)

At this stage, Shri Basudeb Acharia and some other Hon. Members left the House.

MR. SPEAKER : Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

[English]

Board of Radiation and Isotope Technology

*836. SHRI P. R. KUMARAMAN-GALAM : Will the PRIME MINISTER be pleased to state :

(a) whether the Board of Radiation and Isotope Technology set up recently by Government is to review the policy on irradiated goods; and

(b) if so, the details in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) No, Sir. The Board of Radiation and Isotope Technology (BRIT), set up by the Department of Atomic Energy is not concerned with review of policy on irradiated foods.

(b) Does not arise.

Reservation/Promotion Cases of SCs/STs pending in High Courts and Supreme Court

*838. SHRI R. P. SUMAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of writ petitions pending in various High Courts and in the Supreme Court of India regarding reservation and promotion of SC/ST employees.